



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

760/O.A.NO-206/Vinit Kumar/2021

दिनांक

Dated 30-11-2021

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.-Compliance to the direction issued on 19.08.2021 by Hon'ble National Green Tribunal in Execution Application No.20/2021 (Original Application No. 206 / 2020) Vinit Kumar Vs Sir Shadilal Distillery & Chemical Works Pvt. Ltd. & Ors

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Joint Committee Report in compliance of the order issued on 19.08.2021 by Hon'ble National Green Tribunal in Execution Application No.20/2021 (Original Application No. 206 / 2020) Vinit Kumar Vs Sir Shadilal Distillery & Chemical Works Pvt. Ltd. & Ors.

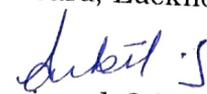
Encl. : As above.

Yours faithfully


(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.


Regional Officer

9/2

JOINT REPORT OF CPCB, UPPCB and ADM (F/R) - Muzaffarnagar
Execution Application No.20/2021
(Original Application No. 206 / 2020)

Vinit Kumar Vs Sir Shadilal Distillery & Chemical Works Pvt. Ltd. & Ors

Joint report of Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board (UPPCB) and Additional District Magistrate, Muzaffarnagar for M/s Sir Shadilal Distillery & Chemical Works, Mansurpur, Muzaffarnagar, UP

1.0 INTRODUCTION

M/s Sir Shadilal Distillery & Chemical Works Pvt. Ltd. ("the Unit"), Mansurpur, UP is engaged in the manufacturing of Ethanol/ENA/Rectified Spirit/Denatured spirit from Molasses. The installed production capacity of the Unit is 250 KLD (100 KLD+150 KLD), however the unit has been directed by UPPCB to close their 100 KLD plant (bio-compost based) and operate only 150 KLD plant (incineration boiler based). Further, UPPCB has directed the unit vide letter dated 12.04.2021 that the 150 KLD distillery (incineration-based) shall be restricted to 120 KLD capacity.

The *Consent* of the unit is valid upto 31.12.2024 under Water and Air Act(s) and the *Authorization* under Hazardous and other Waste Rules has obtained from UPPCB.

2.0 VISIT TO THE UNIT BY UPPCB AND ACTION TAKEN IN THE YEAR 2020.

The UPPCB visited the distillery unit during the 2020 and the action taken by UPPCB is tabulated below:

Date of visit	Visited by	Observations	Action taken by UPPCB
21.07.2020; 27.07.2020; 28.07.2020;	UPPCB; UPPCB; UPPCB;	<ul style="list-style-type: none">• Untreated /coloured effluent discharge was found in the drain near to said distillery and Sugar Mill (M/s DSM Ltd.).• Distillery unit was found discharging untreated coloured effluent through flexible pipelines into the drain near the boundary of said sugar mill.• Sample of untreated effluent discharge through flexible pipelines was collected by UPPCB team and analysis results showed pH-4.9, COD-	<ul style="list-style-type: none">• UPPCB issued closure direction dated 30.07.2020 to M/s Sir Shadilal Distillery & Chemical Pvt. Ltd. under section 32 (1) of the Water (Prevention & Control of Pollution) Act, 1974 and directed the distillery Unit to close down the production/manufacturing operation with immediate effect.• Imposed an environmental compensation (EC) of Rs. 30,000/- per day from 21.07.2020 till compliance of the polluted effluent discharge is not resolved.

		<p>32,000 mg/l, TSS-16500 mg/l which were violating the permitted effluent discharge standards.</p> <ul style="list-style-type: none"> The lagoons were found filled with spent wash from 60 to 80% of storage capacity. 	<ul style="list-style-type: none"> UPPCB vide letter dated 10.08.2020 revoked the closure direction dated 30.07.2020 with conditions - 100 KLD capacity plant shall remain closed; spent-wash generation from 150 KLD capacity plant shall be treated through MEE & incineration, not to discharge any untreated effluent into the drain /river and deposit EC of Rs.3.00 Lakhs.
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3.0 ORDERS PASSED BY THE HON'BLE NGT ON 24.09.2020

The OA No. 206/2020 titled Vinit Kumar vs M/s Sir Shadilal Distillery and Chemical Works and Ors came up for hearing before the Hon'ble NGT on 24.09.2020 and Hon'ble NGT directed the following:

".....before we consider the matter further, it will be appropriate to require a joint factual and action taken report from the CPCB and the State PCB within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF".

4.0 CONCLUSION & RECOMMENDATIONS OF LAST JOINT MONITORING CONDUCTED BY CPCB AND UPPCB ON 26.11.2020.

In compliance to said orders of the Hon'ble NGT dated 24.09.2020, a joint team of officials from CPCB and UPPCB visited the industry on 26.11.2020.

During the joint visit of CPCB and UPPCB on 26.11.2020, the drain water quality results showed high BOD /COD value and low pH indicating industrial discharge resulting into contamination of the drain which meets Kali River (West) onwards and Kali River (West) is a tributary of Hindon River. During the joint visit, no effluent discharge from the unit premises was found, however, considering the presence of polluted /contaminated drain, 05 lagoons/tanks filled with untreated coloured effluent more than consented storage capacity, presence of flexible pipelines within the premises and past UPPCB visit report regarding untreated effluent discharge into the drain through flexible pipelines, it indicates that the unit intermittently discharge their untreated effluent into the drain which poses a serious threat to the surrounding environment and River Hindon water quality. The joint team calculated total Environmental compensation (EC) as Rs. 32.40 Lakhs @ Rs. 30,000/-per day for the non-compliance period (11.08.2020 to 26.11.2020).

The joint inspection report along with conclusion and recommendations was submitted before the Hon'ble NGT by UPPCB.

5.0 ORDERS PASSED BY THE HON'BLE NGT ON 23.02.2021.

The OA No. 206/2020 titled Vinit Kumar vs M/s Sir Shadilal Distillery and Chemical Works and Ors came up for hearing before the Hon'ble NGT on 23.02.2021 and Hon'ble NGT directed the following:

"10. Thus, contention raised on behalf of the unit that it should be given time to comply and no coercive action should be taken cannot be accepted. The State PCB is entitled to take remedial action of reducing the capacity at which the unit should function till compliance, including payment of compensation already assessed. In view of the fact that the joint Committee, under directions of this Tribunal, has verified the facts and given a report which is duly substantiated by the photographs and reports of testing of samples, we direct the joint Committee to determine appropriate amount of compensation having regard to the cost of restoration, the financial capacity of the unit, the extent of violation and element of deterrence and allow the unit to operate only after compliance of the environmental norms. Needless to say, the State PCB will follow the laid down procedure and due process in taking further action."

6.0 ACTION TAKEN BY UPPCB

6.1 UPPCB Direction to M/s Sir Shadi Lal Distillery & Chemical Works Ltd.

In compliance of Hon'ble NGT order dated 23.02.2021, UPPCB issued direction dated 12.04.2021 to M/s Sir Shadi Lal Distillery & Chemical Works Ltd., Mansurpur, Muzaffarnagar under section 33A of Water (Prevention and Control of Pollution) Act, 1974 for compliance of the following:

1. The 150 KLD distillery (incineration-based) shall be restricted to 120 KLD capacity.
2. The 03 lagoons, out of 04 installed within the premises, shall be completely dismantled by 31.05.2021.
3. The storage of the effluent in one lagoon shall be restricted to 07 days' production.
4. The entire effluent stored in the lagoons shall be utilised in slope fired boiler by 30.04.2021.
5. The Unit shall treat the effluent stored in the lagoon @400 KLD through MEE and incineration boiler and maintain the record for the same.
6. A Bank Guarantee of Rs.10.0 Lakhs shall be submitted for the compliance of above conditions in a time bound manner.

6.2 UPPCB Visit on 08.08.2021 and drain monitoring

UPPCB inspected the Mansurpur drain and surrounding area on 08.08.2021 in relation to a public complaint. The effluent sample form the drain near molasses tank of DSM Sugar showed following characteristic:

Drain	Colour	pH	COD	TSS
Drain near molasses tank of DSM Sugar Mill	dark brown	4.9	28,700 mg/l	14,600 mg/l.

The analysis result shows Distillery Unit is discharging their effluent though Sugar mill premises (from a drain near molasses tank of Sugar mill) in to the Mansurpur drain.

UPPCB also collected water sample form the Mansurpur drain at NH-58 and found the following:

Drain	Colour	pH	COD	TSS
Drain near NH-58	dark brown	5.2	18,400 mg/l	9,300 mg/l.

The above result indicates that the Distillery unit bypasses its effluent, through a drain located within the DSM Sugar Mill premise, and discharging into the Mansurpur drain which meets River Kali (West) onward (a tributary of Hindon River).

It was concluded that M/s Sir Shadi Lal Distillery & Chemical Works Ltd. discharging its effluent, through DSM Sugar Mills internal drain, into the Mansurpur drain and recommended that Environmental Compensation @ **Rs.30,000/-** per day may be levied to the distillery unit till the Unit resolve the issue of effluent discharge/management.

Based on the inspection report, UPPCB issued show cause notice to the distillery Unit vide letter dated 03.09.2021 under section 33(A) of the Water Act, 1974 for closure and imposition of environmental compensation (EC) @ Rs.30,000/- per day.

7.0 ORDERS PASSED BY THE HON'BLE NGT ON 19.08.2021.

The E.A 20/2021 [with I.A No. 155/2021] in O.A No. 206/2020 titled Vinit Kumar vs M/s Sir Shadilal Distillery and Chemical Works and Ors] came up for hearing before the Hon'ble NGT on 19.08.2021 and Hon'ble NGT directed the following:

"5. In view of above, we direct a joint Committee comprising CPCB (represented by the level not below Scientist E), State PCB (represented by the level not below Chief Engineer/Regional Officer) and District Magistrate, Muzaffarnagar, UP to verify facts and take remedial actions. The CPCB and State PCB will be the nodal agency for coordination and compliance. The joint Committee may meet within 15 days from today. The Committee will be at liberty to associate any other expert/institution and consider the viewpoint of the industrial unit also."

6. We note that in respect of another connected matter being O.A. No 16/2021, Vinit Kumar v. DSM Sugar Mills Ltd. & Ors., relating to the sugar unit of the same industrial unit,

the Tribunal has constituted the very same joint Committee and listed for further consideration on 02.12.2021."

7. Accordingly, the joint Committee may give its report covering both the units within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

8.0 JOINT MONITORING OF CPCB, UPPCB & DISTRICT ADMINISTRATION ON 20.09.2021 AND RECOMMENDATIONS

In compliance to said orders of the Hon'ble NGT dated 23.02.2020 and 19.08.2021, a joint team of officials from CPCB, UPPCB and ADM (F/R)-Muzaffarnagar visited the industries i.e. (i) M/s Sir Shadi Lal Distillery & Chemical Works and (ii) M/s DSM Sugar Mill on **20.09.2021**.

The M/s DSM Sugar Mill Ltd. was found closed due to off crushing season.

The joint team conducted inspection of M/s Sir Shadi Lal Distillery & Chemical Works ("distillery unit") and its surrounding area on 20.09.2021.

A: General Information about M/s Sir Shadilal Distillery & Chemical Works:

1.	Name of the unit and Address	M/s. Sir Shadilal Distillery & Chemical Works, Mansurpur, Muzaffarnagar, Uttar Pradesh.
2.	Spatial Co-ordinates (Lat & long)	Lat:29.34975 Lon:77.71924
3.	Year of Commissioning.	1960
4.	Sector	Distillery
5.	Production capacity <ul style="list-style-type: none"> • Installed Prod. Cap. • Present Production 	250 KLD (100 KLD+ 150 KLD) <120 KLD
6.	Status of consents & Authorization (validity/applied)	Air Consent: valid up to 31.12.2024 (Annexure-1) Water Consent: valid up to 31.12.2024 (Annexure-II) HW Authorization: Yes valid (Annexure-III)
7.	Environmental display board at the entrance gate (Yes/No)	Yes

B: Water Pollution and its Control:

8.	Water Supply Source No. of bore wells Water Consumption (KLD) (with details of water meters installed) Logbook maintained: (Y/N) CGWA Permission Obtained: (Y/N)	Bore wells 02 nos. 880 KLD (As per logbook record of Aug and Sept 2021) Yes Yes (valid upto 25.12.2020). Applied for Renewal of NOC by the Unit.
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9.	Effluent Treatment plant (ETP)	<ul style="list-style-type: none"> ➤ For 'spent wash' management: MEE (integrated) and Incineration Boiler. ➤ For MEE condensate & Spent lees: Installed Condensate polishing Unit (CPU) comprising of following: Collection tank---PHE, buffer tank----anaerobic digester---- aeration tank (diffused aeration) ---- secondary clarifier ---- tube settler ----Tertiary clarifier ---- MGF ----ACF ---- Ultra Filtration (UF) ---- and Reverse Osmosis (RO) plant.
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C: Information regarding Bio-composting: Found under Closure in compliance of UPPCB direction.

D: Air Pollution and its Control:

10.	Sources of Air Pollution	Boiler 56 TPH (Slope fired Incineration boiler)	
	Type of Fuel/s used with consumption and Stack details with APCD	Fuel are Coal, Slope and Rice Husk	70-75% slope 25-30% of Husk + Coal

E: Solid & Hazardous Waste Management:

11.	Type & Quantity of Waste Generated	Fermenter sludge: 10 MT/day Boiler ash: 90 MT/Day
12.	Facility of Storage/ Disposal	Fermenter sludge: Centrifuge-Drying-Manure Boiler ash: Ash & Slag is sold to M/s MD Biocoal Pvt Ltd, Sirsa, Haryana

8.1 Observations during the visit on 20.09.2021 by the joint team of CPCB, UPPCB and ADM (F/R)- Muzaffarnagar

1. During inspection, the distillery unit was in operation. The ETP for the spent wash treatment systems comprises of MEE (integrated), Incineration Boiler & for the MEE condensate and other process effluent the Unit has CPU.
2. The unit is a molasses-based Distillery with an installed production capacity of 250 KLD (100 KLD + 150 KLD new).
3. During the visit, the 100 KLD capacity distillery (bio-compost based) was found non-operational, however, the 150 KLD plant (incineration boiler based) was operational.
4. The unit has condensate polishing unit (CPU) for the treatment of MEE condensate & spent lees. The CPU was found operational during the visit.
5. The Unit has removed all the flexible pipelines from the premises, however an underground pipeline (Pic.1) was found near CPU area. The Unit could not provide the reason of the underground pipeline emanating from the CPU plant. The underground pipeline should be removed to avoid any misuse of the same in future.



6. The Joint team collected sample from the CPU/ETP, lagoon and drain and lab analysis results are tabulated as below:

Sample Locations	Parameters						Ammonia
	Ph	COD	BOD	TS	TSS	TDS	
Lagoon within premises							
Spent-wash stored in lagoon	5.7	187755	67049	219610	--	--	
MEE Concentrate (to Incineration boiler)	5.1	385306	141077	584770	--	--	
CPU (CONDENSATE POLISHING UNIT)							
CPU Location	pH	COD	BOD	TS	TSS	TDS	
Inlet of CPU	3.2	3110	1859	1312	13	1292	
Secondary Clarifier (Outlet)	7.8	03	01	2160	29	2124	
ACF (Outlet)	8.0	73	27	2120	18	2096	
Ultra-filtration (Outlet)	8.1	31	12	2164	21	2140	
RO Permeate	5.3	10	03	304	BDL	304	
Drain water sampling results							
Drain sampling Location	pH	COD	BOD	TS	TSS	TDS	Ammonia
Mansoorpur Drain at NH-58 (1.5 km downstream of distillery)	7.0	424	89	1260	100	1152	27
Drain behind M/s DSM Sugar mill near railway track (<200 mtr from distillery)	6.7	704	157	2100	1322	772	--
Drain near Bopara Village (2.5-3.0 Km downstream from distillery)	7.2	544	87	1212	880	336	37

All values in mg/l except pH. The Lab Analysis report is annexed at **Annexure-IV**.

7. During the visit, no discharge of effluent was observed from the distillery unit. Samples were collected from different locations and results are depicted above table.
8. It was observed that a pipeline from distillery unit meets the common drain (lying within the Sugar mill premise) and this common drain is the only drain from where distillery could discharge its effluent into the Mansurpur drain. Sugar mill representative could not explain why they have provided the common drain for distillery unit for discharge from their premises.
9. The joint team collected water sample from the drain behind the sugar mill near railway track. No flow was observed and the effluent was found stagnant in the drain. The analysis result of the drain behind sugar mill near railway track showed colour - light brown; pH-6.7; BOD-157 mg/l; COD-704 mg/l; TSS-1322 mg/l and TDS- 2100 mg/l, though the Sugar mill was closed due to off season.
10. It was observed that the effluent from the common drain onwards reaches Gram Sabha pond, and the drain near the gram sabha pond should be made pucca so that no effluent (treated /untreated) could reach the gram sabha pond and the cost may be bear by the Sugar mill.

Pic 3: Drain from Distillery joining Sugar mill drain (within sugar mill premises) on 20.09.2021	Pic.4:Coloured Effluent discharged on earthen land.
	

11. The effluent and sludge stored in the lagoons require to be treated / disposed of in a scientific manner before restricting the storage capacity of the lagoons. Sludge was also found in the bio-compost yard and the same needs to be dispose off accordingly.
12. During the visit, coloured untreated effluent found discharged/disposed on the land (pic. 4) adjacent to a small tank (pic. 8).
13. The Mansurpur drain was found having sludge near NH-58, therefore, the distillery unit needs to de-sludge the drain near NH-58 Road and should provide the documentary evidence including photographs to UPPCB.

Pic.5: View of Mansurpur Drain from NH-58



Pic.6: Drain near NH-58



14. **Slope fired boiler.** The fired incineration boiler was found operational. During the visit, all 06 out of 06 feed nozzles/fire gun of boiler were operational. During the visit, the slope was being fired @ 16 TPH in incineration.
15. **Groundwater sample analysis.** During the visit groundwater samples were collected from the compost yard and some nearby residences/places outside factory premises and results are depicted below:

GW Sample Location	pH	COD	TDS	NO3-NO3	Conductivity	Chloride	Sulfate
Groundwater -1 (near Bio-composting yard)	7.8	BDL	588	3.0	877	18	47
Ground water -2 (outside Premises)	7.6	BDL	970	31.6	1384	104	137
Ground water -3 (outside Premises)	7.8	07	648	1.1	962	40	61
Ground Water-4 (Bopara Village)	7.9	BDL	482	3.9	698	24	42
BIS Standards IS 10500 : 2012 (Acceptable limit)	6.5-8.5	--	500	45	-	-	-
BIS Standards IS 10500 : 2012 (Permissible limit in the absence of alternate source)	6.5-8.5	--	2000	45	-	-	-

All values in mg/l except pH. The Lab Analysis report is annexed at **Annexure-V**.

8.2 Compliance status of the last joint inspection team recommendations:

S.No.	Recommendation of last joint visit on 26.11.2020 by CPCB & UPPCB	Status (as on 20.09.2021)
1.	The Unit should not operate 100 KLD plant (based on bio-composting facility) in compliance of UPPCB's directions and bio-composting should remain closed.	The 100KLD plant is closed. Complied.
2.	The Unit should restrict the production capacity of 150 KLD plant to 75 KLD (i.e. 50% capacity) till compliance of the following and should submit the excise production certificate to UPPCB on monthly basis.	<ul style="list-style-type: none"> ▪ UPPCB directed the distillery Unit to restrict the production capacity to 120 KLD vide its direction dated 12.04.2021. ▪ As per the ethanol production record, the Unit production is within 120 KLD since February 2021. Copy of the production detail (Sept 2020 to October 2021) is attached at Annexure- VI. Complying
(i)	The Unit should treat the coloured effluent stored in the lagoons/tanks through MEE and incineration boiler and shall empty the lagoons / tanks and thereafter dismantle them in a scientific manner.	The 03 lagoons (out of 4) are not dismantled till date and effluent /sludge stored in these lagoons needs to be treated /disposed in scientific manner. Non-Complying
(ii)	The Unit should restrict the storage capacity of concentrated spent wash to maximum permitted 07 days equivalent of its generation for incineration purpose.	The Unit storage capacity of concentrated spent wash is more than 07 days equivalent of production. Non-Complying
(iii)	The Unit shall deposit Environmental Compensation of Rs.32.40 Lakhs for the period of 108 days (11.08.2020 to 26.11.2020).	The Unit has submitted EC of Rs 32.40 Lakhs. Complied
(iv)	The Unit should provide environmental data display board at the entrance gate and shall regularly update the data.	The Unit has installed environmental data display board and was found updated during the visit. Complying
(v)	The Unit should install flow-meter at the outlet of MEE-Condensate with totalizer and shall maintain the logbook for MEE Condensate & Concentrate.	The Unit has not installed flow-meter (m ³ /hr) at the outlet of MEE condensate with totalizer. Non-Complying
(vi)	The Unit should obtain Authorisation under Hazardous and other Waste Rules, 2016 from UPPCB.	The Unit has obtained Authorisation from UPPCB. Complied

(vii)	The Unit shall remove all the flexible pipelines from the premises immediately	The Unit has removed flexible pipelines, however an underground pipeline was observed and the same needs to be removed. Partially Complying.
3	The Unit should de-sludge the drain at least upto 03 Km down and the sludge shall be dispose off in a scientific manner.	During the visit, sludge in the drain near NH-58 was found. The unit claims to have de-sludged the drain, however, no documentary /photographic evidence was provided to the joint team. Non Complying.

8.3 Compliance status of UPPCB's Direction dated 12.04.2021 issued to M/s Sir Shadilal Distillery & Chemical Works during the joint visit on 20.09.2021

The compliance status of the UPPCB direction dated 12.04.2021 is given below:

S.No.	UPPCB Directions dt 12.04.2021 issued u/s 33A of Water Act.	Status (as on 20.09.2021)
1.	The 150 KLD incineration based distillery shall be restricted to 120 KLD capacity.	The Unit has restricted the production capacity to 120 KLD. Complying
2.	The 03 lagoons, out of 04 installed within the premises, shall be completely dismantled by 31.05.2021.	The 03 lagoons (out of 4) are not dismantled till date and effluent /sludge stored in these lagoons needs to be treated /disposed in scientific manner. Non-Complying
3.	The storage of the effluent in one lagoon shall be restricted to 07 days' production.	The Unit has more than 07 days' storage capacity. Non-Complying
4.	The entire effluent stored in the lagoons shall be utilised in slope fired boiler by 30.04.2021.	The stored effluent is completely not utilised and effluent is still lying in the lagoons. Partially complying
5.	The Unit shall treat the effluent stored in the lagoon @400 KLD through MEE and incineration boiler and maintain the record for the same.	it was observed that, in two lagoons, the Unit has very small quantity of effluent left, however the sludge is still not disposed off. In other two lagoons the effluent is still present and needs to be disposed off in a scientific manner. Partially Complying

6.	A Bank Guarantee of Rs.10.0 Lakhs shall be submitted for the compliance of above conditions in a time bound	---
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8.4 Assessment of Environmental Compensation (EC)

As per the CPCBs methodology for assessing Environmental Compensation (EC), following formula derived for calculation of Environmental Compensation:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in rupees

PI= Pollution Index of industrial sector = 80 (for red category)

N = Number of days of violation took place

R = A factor in Rupees for EC = 250 (from 100 – 500)

S = Factor for scale of operation; = 1.5 (1.5 for large unit)

LF = Location factor = 1.0 (1 for less than 1 million population of town)

$$EC = 80 \times 250 \times 1.5 = \text{Rs.}30,000/- \text{ per day}$$

Calculation of Environmental Compensation (EC)

- During the last joint visit of CPCB & UPPCB on 26.11.2020, the unit has been found violating the UPPCB consent condition and drain condition shows contamination /pollution of local drain. Therefore, the Unit was imposed Environmental Compensation (EC) of Rs. 32.40 Lakhs for 108 days (from 11.08.2020 to 26.11.2020).
- During the UPPCB's visit on 08.08.2021, the unit was found violating the ZLD condition and found discharging high organic load effluent into the Mansurpur drain through a common channel (lying within the sugar mill premises).
- The Unit was jointly inspected by CPCB, UPPCB and ADM (F/R)-Muzaffarnagar on 20.09.2021 and found non-complying with UPPCB directions dated 12.04.2021 regarding treatment of stored effluent & dismantling of lagoons, restriction of storage capacity and untreated coloured effluent was found discharged /disposed of on earthen land at lagoon/bio-compost area.

Hence, Environmental Compensation may be imposed to the distillery Unit from the date 27.11.2020 to 08.08.2021 and from 09.08.2021 to 20.09.2021 i.e. for 298 days.

Industry has submitted the certificate stating their production was closed for 17 days (during 27.11.2020 to 20.09.2021) verified by Excise Department (**Annexure-VII**). Hence nos. of days of violation to be considered is 298 – 17 = 281 days.

$$EC = \text{Rs.}30,000/- \times 281 \text{ days} = \text{Rs.}84.30 \text{ Lakhs.}$$

9.0 CONCLUSION OF THE JOINT TEAM OF CPCB AND UPPCB AND ADM (F/R)-MUZAFFARNAGAR

Based on the visit conducted by the joint team of CPCB, UPPCB and ADM (F/R)-Muzaffarnagar on 20.09.2021 and past inspection by UPPCB & CPCB, following is concluded:

- The distillery Unit is operating only its 150 KLD plant (incineration based) and other 100 KLD plant (bio-compost based) is closed in compliance of the UPPCB direction dated 30.07.2020 & 10.08.2020.
- The production capacity of this 150 KLD distillery plant (incineration-based) has been restricted to 120 KLD by UPPCB vide their direction dated 12.04.2021.
- The distillery unit (150 KLD) has slope fired incineration boiler and also has CPU (condensate polishing unit) for the treatment of condensate and spent lees. Both, the incineration boiler and CPU was operational during the visit.
- The Unit is in the process of restricting the storage capacity of the lagoons which is, at present, more than the consented storage capacity i.e. 07 days equivalent in case of incineration.
- The Unit needs to treat the entire effluent stored in the lagoons through MEE & Incineration boiler and need to take requisite steps for collection, treatment and disposal of sludge in the lagoon and near bio-compost yard. The Unit shall restrict the capacity as per the UPPCB direction dated 12.04.2021 and during the visit the Unit was found non-complying with the UPPCBs direction dated 12.04.2021 as tabulated above.
- During the earlier joint visit by CPCB and UPPCB on 09.03.2021 in relation to M/s DSM Sugar mill, the effluent analysis results of the common drain (located within the sugar mill premises) showed BOD-563 mg/l and TDS-3744 mg/l and effluent analysis results of the drain behind sugar mill near railway track showed BOD-307 mg/l and TDS-3964 mg/l which indicates contamination of drain with industrial discharge.
- During the visit conducted by UPPCB, RO office, Muzaffarnagar on 08.08.2021 in relation to a public complaint, the distillery Unit was found discharging coloured effluent, into the Mansurpur drain, through a common channel (located within the sugar mill premises) and thus violating the environment discharge norms and posing threat to the River Kali (West) & Hindon River water quality and surrounding environment.
- During the present joint visit on 20.09.2021, no effluent was found being discharged into the Manusurpur drain. However, the common drain/channel (lying with the sugar mill) was found having stagnant light-coloured effluent, though the Sugar mill was closed. The analysis result of the drain behind sugar mill (near railway track) showed colour as light brown; pH-6.7; BOD-157 mg/l; COD-704 mg/l; TSS-1322 mg/l and TDS- 2100 mg/l.
- Coloured effluent was found discharged/ disposed on the land adjacent to a tank (pic.04) near bio-compost yard which may poses threat to the groundwater quality. The distillery Unit is suggested to take consultancy services of reputed institute such as

IIT/NIT/NSI/VSI etc. for the treatment, collection and disposal of coloured effluent and sludge lying in the lagoons as well in the earthen land.

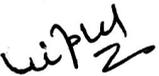
- An Environmental Compensation of Rs.84.30 Lakhs may be imposed to the Unit from the date 27.11.2020 to 20.09.2021 (for 281 days excluding non-operational days).

10. RECOMMENDATIONS

Based on the joint visit on 20.09.2021 and the UPPCB's inspection reports dated 08.08.2021, following are recommended for compliance:

1. The Unit shall operate with restricted production capacity of 120 KLD till it completely complied with the UPPCB's direction dated 12.04.2021 issued under section 33(A) of the Water Act, 1974.
2. The Unit shall take consultancy services of reputed Institute such as IIT/NIT/VSI/NSI etc. and shall scientifically collect, treat and dispose of the entire effluent stored in the lagoons and earthen land as well as sludge excavated from the lagoons/tanks and bio-compost yard as per the recommendations of the institute. The complete effluent and sludge disposal report along with documentary evidence shall be submitted to UPPCB.
3. The Unit shall deposit Environmental Compensation of Rs.84.30 Lakhs for 281 days' period excluding non-operational days (during 27.11.2020 to 20.09.2021).
4. UPPCB shall conduct monthly monitoring of the Mansurpur drain for one-year period to assess the contamination of drain, if any, and shall take necessary action accordingly.
5. The Unit shall install flow-meter at the outlet of MEE-Condensate with totalizer and shall maintain the logbook for MEE Condensate & Concentrate.
6. The Unit shall remove the underground pipeline, near CPU area, from the premises immediately.
7. The Unit shall de-sludge the drain near NH-58 highway area within a month and the sludge shall be dispose off in a scientific manner.

INSPECTION TEAM:

				
Alok Kumar ADM (F/R), Muzaffarnagar, UP	Kamlesh Singh, Scientist E, CPCB, Delhi	Ankit Singh, RO, UPPCB, Muzaffarnagar, UP	Vipul Kumar, JE, UPPCB, Muzaffarnagar	Ajit Chandra, SRF, CPCB, Delhi

**Photograph taken during inspection of M/s Sir Shadilal Distillery & Chemical Works
Mansurpur, Muzaffarnagar, Uttar Pradesh on 20.09.2021**



Pic-7: Drain behind DSM Sugar mill near railway track having stagnant effluent



Pic 8: Tank (with outlet) having colored effluent near bio-compost yard.



Pic-9: Abandoned MEE Concentrate Storage Tank-1 with coloured effluent



Pic-10: Abandoned Storage tank-2 filled with coloured effluent



Pic-11: Spent-wash/sludge Stored in lagoon-3.



Pic-12: Spent-wash/sludge stored in lagoon-4.



U.P. Pollution Control Board

ANNEXURE - I

CONSENT ORDER

Ref No. -
89964/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA
GAR/2020

Dated : 03/03/2020

To ,

Shri HARSARAN GUPTA
M/s SIR SHADILAL DISTILLERY AND CHEMICAL WORKS
SIR SHADILAL DISTILLERY AND CHEMICAL WORKS, MANSURPUR, DISTT.
MUZAFFARNAGAR, MUZAFFAR NAGAR, 251203
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SIR SHADILAL DISTILLERY AND CHEMICAL WORKS

Reference Application No. 7864011

Dated : 03/03/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SIR SHADILAL DISTILLERY AND CHEMICAL WORKS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2020.03.03 17:44:33 +05'30' **CEO**
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2020.03.03 17:44:51 +05'30' **CEO**
C-3.

U.P. Pollution Control Board

Dated : 03/03/2020

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	56 TPH Incineration Boiler	Biogas/Coal/Concentrated Spent Wash/Rice Husk	1	Particulate Matter	82 Meter From Ground Level
2	20 TPH Boiler	Biogas/Coal/Concentrated Spent Wash/Rice Husk	1	Particulate Matter	40 Meter From Ground Level

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EPA Rules 1986
2	1	Particulate Matter	As per EPA Rules 1986

- The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
- Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
- The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
- The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.
- Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
- The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
- In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
- Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
- Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
- Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders/ directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on revoking of Closure order, the Consent order shall become valid.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
14. The unit shall submit the point wise compliance report of the conditions imposed in the N.O.C issued by the Board within a month.
15. The unit shall comply with all condition of NOC issued by CGWA.
16. The unit shall comply with all condition of EC issued by MoEF & CC dated-07.01.2020.
17. This consent is valid for the enhanced production capacity of Ethanol/ENA/Rectified Spirit/Denatured Spirit-250 KLD and Power Generation-10 MW.
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
- 19- Consent Under Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no-37560/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR, dated-09.12.2018 is revoked.
- 20- Industry shall made provision for the paste control in the bio compost yard to prevent the breeding of Mosquitoes and flies.
- 21- Any polluted effluent shall not be disposed due to ground water. The ground water quality of the composting area shall be submitted quarterly to the Board conducted by NABL approved lab.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar
Chauhan

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Nishi Kumar
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Date: 2020.03.03
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U.P. Pollution Control Board

ANNEXURE-II

CONSENT ORDER

Ref No. -
89998/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2020

Dated : 03/03/2020

To ,

Shri HARSARAN GUPTA
M/s SIR SHADILAL DISTILLERY AND CHEMICAL WORKS
SIR SHADILAL DISTILLERY AND CHEMICAL WORKS, MANSURPUR, DISTT.
MUZAFFARNAGAR, MUZAFFAR NAGAR, 251203
MUZAFFARNAGAR

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SIR SHADILAL DISTILLERY AND CHEMICAL WORKS**

Reference Application No :7868226

Dated :03/03/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SIR SHADILAL DISTILLERY AND CHEMICAL WORKS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2020.03.03 16:52:15 +05'30' **CEO**
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**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2020.03.03 16:52:37 +05'30' **CEO**
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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SIR SHADILAL DISTILLERY AND CHEMICAL WORKS vide

Consent Order No. 7868226/ Water

Dated : 03/03/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Ethanol/ENA/Rectified Spirit/Denatured Spirit-250 KLD and Power Generation-10 MW.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	30 KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	30 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

7. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

Specific Conditions:

- 1- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
- 2- The E.T.P. unit operation line up Strengthening is to be maintained.
- 3- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 4- No effluent is allowed to discharge outside factory premises. This CTO is valid for Zero Liquid Discharge (ZLD).
- 5- The unit must comply with the conditions imposed by CGWA in its NOC issued to the unit for ground water extraction.
- 6- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 7- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 9- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 10- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 11- The unit shall comply with all condition of E.C. issued by MoEF & CC dated-07.01.2020.
12. This consent is valid for the enhanced production capacity of Ethanol/ENA/Rectified Spirit/Denatured Spirit-250 KLD and Power Generation-10 MW.
- 13- Industry shall ensure compliance of EC condition no 6 "The concentrated Spent wash is being used in the plant for bio-composting. Bio-composting shall be stopped and incineration route will be adopted within one year" from the date of the issued of CTO.
- 14- Industry shall ensure compliance of EC condition no 10 (iv) " Concentrated Spent Wash shall be incinerated and not to be released in open space. The existing unit shall install incineration boiler within one year to ensure complete incineration in place of bio-composting.
- 15- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 16- The consent Under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 for discharge of effluent vide letter no-37561, dated-09.12.2018 is revoked.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar
Chauhan
Digitally signed by
Nishi Kumar
Chauhan
Date: 2020.03.03
18:52:54 +05:30

CEO
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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13666/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2021

Dated :28/01/2021

To,

M/s SIR SHADILAL DISTILLERY AND CHEMICAL WORKS

Mansurpur.MUZAFFAR NAGAR,251203

Tehsil :Khatauli

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13666 and 28/01/2021 .
2. Reference of application (No. and date) 10794363 and 12/01/2021 .
3. Mr HARSARAN GUPTA of M/s SIR SHADILAL DISTILLERY AND CHEMICAL WORKS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat.33.2 Contaminated (with Oil & Grease) cotton rags or other cleaning materials	Mixed with fire fuel as per requirement and used in boiler as a fuel	1 Ton/Annum
2	Schedule-I, Cat. 5.1 Used or spent oil	Mixed with fire fuel as per requirement and used in boiler as a fuel	1.2 KL/Annum

1. The authorization shall be valid for a period of 27/01/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled:
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution

- Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
 - 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
 - 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
 - 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
 - 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
 - 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
 - 14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
 - 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
 - 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
 - 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
 - 18- Ground water monitoring report of premises shall be submitted within one month.
 - 19- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Nishi Kumar Chauhan

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Chauhan
Date: 2021.01.30 11:05:23 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)

Analysis Report विश्लेषण आख्या

NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723 (Valid until: 14/09/2021)

Source of sample: Drain/STP/ETP/Other स्रोत ड्रेन/एस टी पी/अन्य : Drain & ETP. Report No.: आख्या सं : WWL/SEP/28/2021
Samples collected by नमूने एकत्रित करने वाले का नाम : Sh. Kamlesh Singh & Team Issue Date : जारी करने की तिथि : 06/10/2021
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : 20/09/21
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : 21/09/21
Period of sample analysis नमूने के विश्लेषण की अवधि : 21st Sept-01Oct 21
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : 28/water/WW-12/21
Test method reference परीक्षण विधि का संदर्भ : APHA/BIS. एपीएचए/बीआईएस
Report sent to (Name & Division) आख्या भिजे जारी की गयी (नाम एवं प्रभाग) : IPC-III

S. No	Sample Code	WWL Sample No.	pH	COD	BOD	TSS	TDS	TS
1.	MD 1	311	7.0	424	89	100	1152	1260
2.	MSD	312	6.7	704	157	1322	772	2100
3.	MD 2	313	7.2	544	87	880	336	1212
4.	MDL	314	5.7	187755	67049	-	-	219610
5.	MCP 1	315	3.2	3110	1859	13	1292	1312
6.	MCF	316	7.8	03	01	29	2124	2160
7.	ACF	317	8.0	73	27	18	2096	2120
8.	MUF	318	8.1	31	12	21	2140	2164

Note: All the concentrations are expressed in mg/l except pH & Color in color unit. नोट : पीएच तथा कलर के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

Statement: कथन:

- The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित हैं।
- The report shall not be reproduced except in full without written approval of the laboratory. ही ही एन एन परीक्षण विधि आख्या के अंत में लिए गए हैं।
- BOD & Test methods are mentioned on back side of this report. संबंधित आख्या में ही एन एन परीक्षण विधि आख्या के अंत में लिए गए हैं।
- Samples will be retained only for one week after receipt of Report. नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

(Vineet Kumar)
Analyst

(B.Sasi Devi)
Supervisor, Reviewer & Authorized Signatory



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032

परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)

Analysis Report विश्लेषण आख्या

NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723 (Valid until: 14/09/2021)

S. No	Sample Code	WWL Sample No.	pH	COD	BOD	TSS	TDS	TS	Ammonia
9.	MRO	319	5.3	10	03	BDL	304	304	-
10.	MEC	320	5.1	385306	141077	-	-	584770	-
11.	MDA	321	-	-	-	-	-	-	27
12.	MDA2	322	-	-	-	-	-	-	37

Note: All the concentrations are expressed in mg/l except pH & Color in color unit. नोट : पीएच तथा कलर के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई है।

* Non - Scope Parameters. * पैरामीटर स्कोप में नहीं है।

Statement: कथन:

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without written approval of the laboratory. पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के अनुमोदन के बिना आख्या की आंशिक प्रती नहीं की जायेगी।
3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

(Vinod Kumar)
Analyst

(B Sasi Devi)

Supervisor, Reviewer & Authorized Signatory

(Dr. P.K. Behra)
D.H. Water Lab



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)

Analysis Report विश्लेषण आख्या

NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723 (Valid until: 14/09/2021)

Report No. आख्या सं: FWL/68

Issue Date जारी करने की तिथि: 28/09/2021

Source of sample: River/Ground Water/Any other नमूने का स्रोत: नदी/भूजल/अन्य

Samples collected by नमूने एकत्रित करने वाले का नाम

Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय

Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय

Period of sample analysis नमूने के विश्लेषण की अवधि

Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि

Test method reference परीक्षण विधि का संदर्भ

Report sent to (Name & Division) आख्या किले जारी की गयी (नाम एवं प्रभाग)

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Report sent to (Name & Division) आख्या किले जारी की गयी (नाम एवं प्रभाग)

S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं	pH	Conductivity	COD	TDS	Chloride	*Sulfate	*NO ₃ - NO ₃
1.	MDG - 1	433	7.8	877	BDL	588	18	47	3.0
2.	MG - 2	434	7.6	1384	BDL	970	104	137	31.6
3.	MG - 3	435	7.8	962	07	648	40	61	1.1
4.	HPG	436	7.9	698	BDL	482	24	42	3.9

Note: All the concentrations are expressed in mg/l except pH and Conductivity ($\mu\text{mho/cm}$). नोट: पीएच तथा चालकता ($\mu\text{mho/cm}$) के अतिरिक्त सभी सांद्रता मिगा/ली. में व्यक्त की गई हैं।

* Non - Scope Parameters. * शरणांतर स्कोप में नहीं है।

Statement: कथन:

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- BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
- Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रहे जाएंगे।

(S.M. Bilal)
Analyst

(Dr. P. K. Behera)
Reviewer & Authorised Signatory

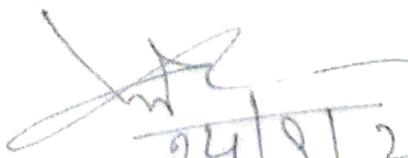
(Dr. P. K. Behera)
DH - Water Lab

M/s Sir Shadi Lal Distillery & Chemical Works (A Unit of SVP Industries)
Mansurpur, Muzaffarnagar.

Monthly Plant Production (in BL)

Sr.No.	Month	Production (in BL)
1.	September-20	2936133.6
2.	October-20	3759911.9
3.	November-20	4099423.5
4.	December-20	3710817.8
5.	January-21	4034069.6
6.	Februray-21	2478327.0
7.	March-21	3586844.0
8.	April-21	3337602.0
9.	May-21	3020157.7
10.	June-21	3324499.6
11.	July-21	2861428.3
12.	August-21	3392659.3


Lakhvindra Gaur
 Vice-President (Works)
 Sir Shadi Lal Distillery & Chemical Works
 (A Unit of SVP Industries Ltd.)
 Mansurpur (Muzaffarnagar)


 24/9/21
 सहायक अधिकारी आरक्षण
 सरशादी लाल डिस्टिलरी एण्ड केमिकल वर्क्स
 (ए यूनिट ऑफ एसवीपी इण्डस्ट्रीज लिमिटेड)
 मन्सूरपुर (मुजफ्फरनगर)

M/s Sir Shadi Lal Distillery & Chemical Works (A Unit of SVP Industries)
Mansurpur, Muzaffarnagar.

Monthly Plant Production (in BL)

Sr.No.	Month	Production (in BL)
1.	April-21	3337602.0
2.	May-21	3020157.7
3.	June-21	3324499.6
4.	July-21	2861428.3
5.	August-21	3392659.3
6.	September-21	2418610.7
7.	October-21 (upto 09.10.21)	931163.3




12/10/21
सहायक आधिकारी (आपूर्ति)
सरकारी लाल डिस्टिलरी एंड केमिकल वर्क्स
(ए यूनिट ऑफ एस्.व्ही.पी. इंडस्ट्रीज लिमिटेड)
मुसफर नगर, मुजफ्फरनगर

प्रमाण पत्र

प्रमाणित किया जाता है कि मेसर्स सरशादी लाल डिस्टिलरी एण्ड कैमिकल वर्क्स मन्सूरपुर, मुजफ्फरनगर में आसवनी में संरक्षित अभिलेखों के अनुसार दिनांक 27.11.2020 से 20.09.2021 तक 418 घंटे (17 दिन) आसवन कार्य बन्द रहा।


(Bhagat Singh)
Sr. General Manager (Works)
Sir Shadi Lal Distillery & Chemical Works
(A Unit of SLD Industries Ltd.)
Mansurpur (Muzaffarnagar)


29/11/21
सहायक भाषाकारी पदावत
सरशादी लाल डिस्टिलरी एण्ड कैमिकल वर्क्स
ए यूनिट ऑफ एस.एल.डी. इण्डस्ट्रीज लिमिटेड
मन्सूरपुर (मुजफ्फरनगर)